

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1517
ANSWERED ON:03.03.2006
APPEALS BEFORE CTTS
Jha Shri Raghunath

Will the Minister of FINANCE be pleased to state:

- (a) the number of appeals pending with Commissioners of Income-tax (Appeals) as on date and since when those appeals are pending and the reasons for the delay in their disposal;
- (b) the number of appeals required to be disposed of per month and the number of actual disposal; and
- (c) action the Government proposes/has taken against the CITs for tardy disposal of appeals?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMSNICKAM)

(a) Sir, as per the latest statistics available total pendency of appeals with CIT(A) as on 31.12.2005 was 67,624 cases out of which only 16,289 cases were pending for more than one year. More than one year old pendency has steadily been brought down with close monitoring. Thus, the average period of pendency for appeal is substantially less than one year.

(b) As per norms fixed the CIT(A) are ordinarily required to give disposal of 75 units per month. Depending on the nature of the case e.g., search or company etc different weight age is given. Thus, the number of units disposed of is always more than the actual number of cases disposed of. During the current year the average disposal per CIT(A) in actual number of cases has been about 25, Close monitoring by the Chief Commissioners of Income Tax ensures satisfactory disposal levels, In spite of that large pendencies do get built up due to various circumstances like posts remaining vacant, certain group cases being blocked due to court decisions etc. To relieve such large buildup cross-country mobilization is done so as to reduce the pendencies.